

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 122**  
**(IB)-497(PB)/2019**

**IN THE MATTER OF:**

Manish Kumar Pandey

..... Petitioners/Applicant

v.

EMMAR MGF Land Ltd.

..... Respondents

**Under Section 7 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on 14.05.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner

Mr. Shaurya Sharma, Mr. Aditya Singh, Advs.

For the Respondent

Ms. Anju Jain, Adv. for CD

**ORDER**

The matter is pending before Hon'ble the Supreme Court wherein the proceedings before this Tribunal have been stayed. Hearing is deferred to 05.08.2019.

Sd/-

**(M.M.KUMAR)**  
**PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**